

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

WEDNESDAY THE TWELFTH DAY OF AUGUST.
ONE THOUSAND NINE HUNDRED AND EIGHTY SEVEN.

: PRESENT :

THE HON'BLE MR. B. N. JAYA SIMHA: VICE-CHAIRMAN, P.B., New Delhi
AND
THE HON'BLE MR. D. SURYA RAO: MEMBER (2) Hyderabad Bench.

ORIGINAL APPLICATION NO. 436/87

Between:-

philip Jacob.

1) ^{And} The Divt. Railway Manager, (B.G) Secunderabad Division, S.C. Railway, Secunderabad.Applicants.
2) The Divt. Mechanical Engineer, (B.G) Secunderabad Division, S.C. Railway, Secunderabad.
3) The S1. Divt. Mechanical Engineer (C&W) B.G, Secunderabad Division, S.C. Railway, Secunderabad.
4) The Assistant Personal Officer (Mechanical) B.G, Secunderabad Division, South Central Railway, Secunderabad.Respondents.
5) The Chief Train Examiner (B.G), Secunderabad Division, S.C. Rly, Secunderabad.

Application under Section 19 of the Administrative Tribunals Act, 1985 praying that in the circumstances stated therein the Tribunal will be pleased to set aside the orders of treating 7 days wages from 30-10-1986 to 5-11-1986 without wages passed by the CTR (B.G) S.C. Rly, Secunderabad on reference by the Divisional Mechanical Engineer (B.G), Secunderabad, S.C. Railway in Endorsement made by him to the Chief Train Examiner in the letter dt. 5-11-1986. —

Original Application No.436 of 1987

This is an application filed U/S 19 of the Administrative Tribunals Act, 1985. The case of the applicant is that while he was actually on duty at the Office of the Railway Headquarters, Secunderabad, the Divisional Mechanical Engineer to the Chief Train Examiner, Secunderabad, has passed an order dated 5.11.1986 treating the period of seven days i.e. from 30.10.1986 to 5.11.1986 when he was actually working as not on duty and that salary for the said period has also not been paid to him.

The applicant states that he has made several representations to the Railway authorities and finally made one on 12.11.1986 to the Additional Divisional Railway Manager, B.G. SCR, Secunderabad requesting for payment of the wages for the aforesaid seven days. The applicant has not received any reply to his representation.

2. We have heard the learned counsel for the Central Government Sri. Devaraj, and the learned counsel for the applicant.
3. In the circumstances, we direct the respondents to consider the representation of the applicant on merit

and dispose it of within two months from the date of receipt of this order.

4. With this direction, the application is disposed of. There will be no order as to costs.

Dictated in the open court.

B. C. Mathur
(B. C. Mathur)
V.C. Delhi Bench

D. S. Rao
(D. Surya Rao)
Member (J)

Dated this the 12th day of August 1987

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